

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.636 of 2019**

**IN THE MATTER OF:**

**Ashish Das**

**.....Appellant**

**Vs.**

**Daimler Financial Services Pvt. Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Ms. Purti Marwaha Gupta with Ms. Henna George,  
Advocates**

**O R D E R**

**29.07.2019** - Learned counsel for the Appellant prays for and is allowed two weeks' time to settle the matter failing which this appeal will be heard on merit.

In the meantime, as ordered on 2<sup>nd</sup> July, 2019, the 'Corporate Insolvency Resolution Process' will continue and the 'Interim Resolution Professional' will act in accordance with such order.

Post the appeal for 'orders' on **30<sup>th</sup> August, 2019** for disposal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc